

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. NO. 221/1997 in  
O.A. NO. 1079/1995

(19)

New Delhi this the 24th day of November, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Union of India & Others. ... Applicants

( By Shri S. M. Arif, Advocate )

-Versus-

Shri Ram Dhan & Others. ... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

Heard the learned counsel for the applicants on admission.

2. The learned counsel submitted that earlier the standing counsel of the department made a wrong concession before the Tribunal by saying that all the applicants in O. A. No. 1079/1995 would be granted temporary status and that they would be regularised in the Ministry of Information and Broadcasting or any other department or wing of the said Ministry, as and when vacancies arose, and accordingly on the basis of such wrong concession, the O.A. was disposed of.

3. The learned counsel submits that every department has casual labourers and such labourers in those departments are required to be regularised and

For

(a)

in this background, it is not possible to carry out the directions of the Tribunal in the said O.A. based on the aforesaid concession of the learned standing counsel for the department.

4. We are of the view that this can hardly be a ground for review of the order passed in O.A. No. 1079/1995. No error apparent on the face of record of O.A. No. 1079/1995 could be pointed out by the learned counsel. Under the circumstances, this application for review is hereby summarily dismissed.

For

( K. M. Agarwal )  
Chairman

R. K. Ahuja -  
( R. K. Ahuja )  
Member (A)

/as/